### DELHI VIDHAN SABHA

### Bulletin Part-I

(Brief record of Proceedings)

Thursday, August 28, 1997/Bhadrapad 6, 1919 (Saka)

#### No. 106

#### 2.00 P.M.

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### Starred Question

Starred Question Nos. 41 to 44, 46 to 49 and 51 and Supplementaries thereto were asked and orally answered.

Replies to Starred Question Nos. 45, 50 and 52 to 60 were laid on the Table of the House.

### Unstarred Questions

Replies to Unstarred Question Nos. 32 to 55 were laid onthe Table of the House.

### Walk-out by Opposition

The Congress and lone Janata Dal member staged walk out protesting that while replying to supplementaries to Q.No. 48, the Chief Minister, by his reply has caste reflections on the integrity of the Members of the House.

The Chief Minister later gave clarification.

# Papers laid on the Table of the House

Hon'ble Chief Minister laid on the Table of the House 18 notifications issued under the Delhi Agricultural Produce Marketing (Regulation) Act, 1976 listed in Annexure attached to List of Business forthe day.

Km. Purnima Sethi informed the House that a young woman was forced to end her life by jumping from the 19th Floor of the N.D.M.C. Building due to ill-treatment meted out to her by senior officials and demanded a statement on the issue.

Chief Minister assured to collect the facts.

# Special Mention

- 6. Following members raised matters under Rule
  259:-
  - 1. Shri Brahm Pal (Chief Minister intervened in the matter).
  - 2. Shri Chand Ram (Chief Minister intervened in the matter).
  - 3. Shri Jagdish Lal Batra (Chief Minister intervened in the matter).
  - 4. Shri O.P. Babbar (Chief Minister intervened in the matter).
  - 5. Shri Tek Chand Sharma
  - 6. ShriSuraj Prasad Paliwal (Chief Minister intervened in the matter).
  - 7. Shri Jitender Kumar (Chief Minister intervened in the matter).

# Report of Probe Committee

Chief Minister laid a copy of the Report of the Committee regarding encroachment on Government Land, as promised by him the previous day, on the Table of the House.

# Personal Clarifications

Shri Madan Lal Khurana whose name figured in the previous day in the debate relating to construction of a building called 'Chavan Rishi Apartments' in the Model Town Area, gave his personal clarification. He also sought an apology

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from Shri Deep Chand Bandhu for having dragged his name in the controversy.

After hearing the expalanation given by Shri Khurana, Shri Bandhu expressed sincere regrets for having named Shri Khurana in the controversy.

The matter was thereafter treated as closed.

#### Motion

Shri Madan Lal Khurana thereafter moved the following motion:-

> "This House recommends that a 5-Member Committee with a suitable term of reference be constituted by the Speaker to probe into the various aspects of the coming up of multi-storeyed building called "Chavan Rishi Apartments" in the Model Town Area of Delhi."

The motion was put to vote and adopted unanimously.

## Report of the Committee on Privileges

Shri Fateh Singh presented to the House the Second Report of the Committee on Privileges.

#### Calling Attention

Shri Jai Kishan called the attention of the Chief Minister tothe situation arising out of reduction of financial assistance to the migrants of Punjab and Kashmir and disconnection of their water and electricity connections.

Chief Minister made a statement in this regard.

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## Legislative Proposal

12(1)

Dr. Harsh Vardhan, Minister of Health introduced "TheDelhi Health Protection Bill, 1997"

(Bill No. 11 of 1997) after leave was granted by the House.

12(2)

Dr. Harsh Vardhan, Minister of Health introduced "TheDelhi Quackery Prohibition Bill, 1997" (Bill No. 12 of 1997) after leave was granted by the House.

# Withdrawal of Member

Shri Shoaib Iqbal left the House after being asked by the Chair to withdraw from the House. However, on the request of opposition member, Shri Shoaib Iqbal was called back in the House.

# Consideration and Passing of Bill

The Delhi Sales Tax (Amendment) Bill, 1997" was taken into consideration on a motion moved by Prof. Jagdish Mukhi, Minister of Finance.

Clause 2 was put to Vote and adopted.

Clause 1, Preamble and Title were also put to Vote and adopted.

Prof. Jagdish Mukhi, Minister of Finance moved that the Bill be passed.

The "Delhi Sales Tax (Amendment) Bill, 1997" was put to Vote and passed unanimously.

# Personal Clarification

Ch. Shish Pal gave his personal explanation with regard to the inclusion of his name in the Report regarding encroachment on Government Land, a copy of which was earlier laid on the Table by the Chief Minister.

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Short Duration Discussion

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Shri Gauri Shankar Bhardwaj raised Short Duration Discussion on extension of civic amenities to Cooperative Group Housing Societies and multi-storeyed flats.

(Disussion remained inconclusive)

5.56 P.M.

(The House was adjourned till 14.00 House on Friday, August 29, 997).

> P.N. GUPTA SECRETARY

August 28, 1997

DELHI